

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 111 of 2023 (EZ)

Pradeep Kumar Singh .....Applicant(s)

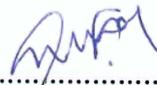
Versus

Jharkhand State Pollution Control  
Board & Ors. .... Respondent(s)

INDEX

S. N.	Particulars	Page No.
1.	Supplementary Affidavit on Behalf of Jharkhand State Pollution Control Board.	01-09
2.	Annexure-S1 (series) : True copy of Board's Memo/Ref.Nos.881,880, 878,877,876,& 879 dated 25.03.2025	10-21

Filed by: -



.....  
Advocate

Jharkhand State Pollution  
Control Board



**BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA**

O. A. No. 111 of 2023 (EZ)

Pradeep Kumar Singh . . . Applicant

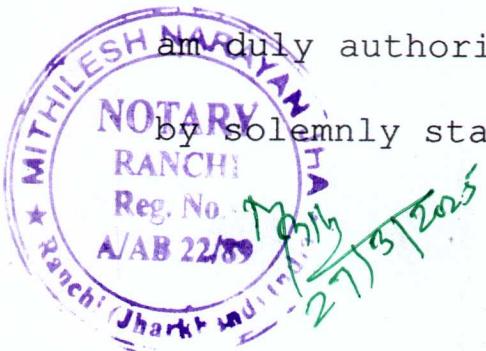
Versus

Jharkhand State Pollution Control Board & Ors. .... Respondent(s)

Supplementary Affidavit on behalf of Jharkhand State Pollution Control Board in compliance to the directions of Hon'ble Tribunal vide order dated 19/02/2025.

I, Manoj Kumar Gupta son of Late Narayan Lal Gupta. presently posted as the Officer on Special Duty, Jharkhand State Pollution Control Board, Ranchi and am duly authorized to swear this affidavit and do here

by solemnly state and affirm as follows: -



Ref. No. 23  
 27 MAR 2025

1. That, at present, I am working and posted as Officer on Special Duty (Legal Section), Jharkhand State pollution Control Board, Ranchi and as such, I am well acquainted with all the facts and circumstances of this case.
2. That, I have gone through the order dated 19/02/2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and have understood the contents therein.
3. That, I have been authorized to swear this affidavit by the Competent Authority. Further, it is stated that I have gone through the relevant files and records in the present case.
4. That, the instant O.A. was heard by *this* Hon'ble Tribunal on 19/02/2025 wherein it was directed to file affidavit giving full picture of the outstanding environmental compensation and the action taken.
5. That, it is humbly stated and submitted that vide the earlier Affidavit dated 18/12/2024 filed before this Hon'ble Tribunal, Environmental Compensation amounting to a total of Rs. **5,11,56,247/-**



(Rupees Five Crore Eleven Lakh fifty six thousand two hundred & forty seven) only computed by Jharkhand State Pollution Control Board against 08 (eight) Stone Miners/Crushers who were found environmentally non-compliant was brought on board. Out of these eight Units, only 2 (two) Units namely M/s Hill Movement (Stone Mines) Prop. Sri Prakash Chandra Yadav, mouza- Harigarh, Sahebganj deposited the environmental compensation amounting to Rs.2,18,750/- (Rupees Two Lakh eighteen thousand seven hundred fifty) only and the other Unit M/s Jai Bajrangbali Stone Works (Stone Mines) Prop. Sri Parmanand Pandey, mouza- Gadwa, Sahebganj deposited Rs.70,312/- (Rupees Seventy thousand three hundred twelve) only. The remaining six (6) units did not deposit the amount of environment compensation even after repeated notices issued to them by the Board. Therefore, Competent Authority of JSPCB, in exercise of the powers vested under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 issued the following directions to these Units:-



- (a) To close down the operation of the Unit with immediate effect till further orders.
- (b) To deposit the Environmental Compensation imposed upon the Unit with the Board within 15 days of the issuance of the letter issued to the Units individually. Accordingly,
- (i) M/s Mineral India (Stone Mines), (Prop. Sri Suresh Yadav) was issued closure order with immediate effect vide Board's memo no. **881** dated 25/03/2025 and directed to deposit the environmental compensation amounting to Rs. 69,14,062/- (Rupees Sixty Nine Lakhs Fourteen Thousand Sixty Two) only.
- (ii) M/s Hill Movement (Prop. Sri prakash Chandra Yadav) was issued closure order with immediate effect vide Board's memo no. **880** dated 25/03/2025 and directed to deposit the environmental compensation amounting to Rs. 90,70,312/- (Rupees Ninety Lakhs Seventy Thousand Three Hundred Twelve) only.
- (iii) M/s Mineral India (Crusher) (Prop. Sri Suresh Yadav) was issued closure order with immediate effect vide Board's memo no. **878** dated

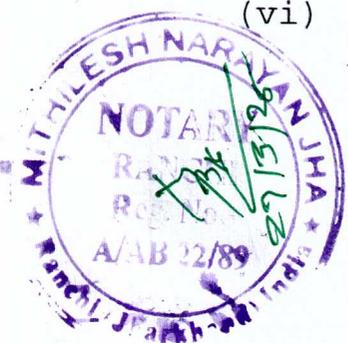


25/03/2025 and directed to deposit the environmental compensation amounting to Rs. 17,57,812/- (Rupees Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve) only.

(iv) M/s Prakash Chandra Yadav Stone Crusher) (Prop. Sri prakash Chandra Yadav) was issued closure order with immediate effect vide Board's memo no. **877** dated 25/03/2025 and directed to deposit the environmental compensation amounting to Rs. 17,57,812/- (Rupees Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve) only.

(v) M/s Maa Shetla Stone Works (Stone Crusher) (Prop. Sri Sanjay Kumar Yadav) was issued closure order with immediate effect vide Board's memo no. **876** dated 25/03/2025 and directed to deposit the environmental compensation amounting to Rs.1,92,03,125/- (Rupees One Crore Ninety Two Lakhs Three Thousand One Hundred Twenty Five) Only.

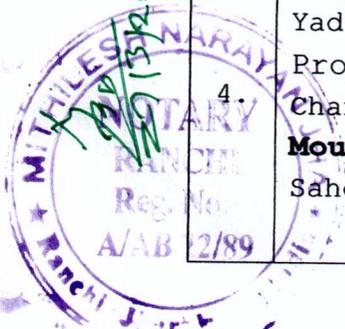
(vi) Sri Prakash Chandra Yadav (Stone Crusher) (Prop. Sri prakash Chandra Yadav) was issued closure order with immediate effect vide



Board's memo no. **879** dated 25/03/2025 and directed to deposit the environmental compensation amounting to Rs. 1,21,64,062/- (Rupees One Crore Twenty One Lakhs Sixty Four Thousand & Sixty Two) only.

The aforesaid directions are summarized as follows:-

Sl No.	Name of Mine/ Crusher Unit	Amount of Environment Compensation	Direction of Closure Vide Memo No /Dated	Remarks
1.	M/s Mineral India (Stone Mines) Prop. Sri Suresh Yadav, Mouza-Gadwa, PS Sakrigali Sahebganj	Rs.69,14,062	<b>881</b> <b>25.03.2025</b>	To close down operation of Unit & deposit Environmental Compensation Rs.69,14,062/- within 15 days
2.	M/s Hill Movement, (Stone Mines) Prop. Sri Prakash Chandra Yadav, <b>Mouza</b> Harigarh, Sahebganj	Rs.90,70,312	<b>880</b> <b>25.03.2025</b>	To close down operation of Unit & deposit Environmental Compensation Rs.90,70,312/- within 15 days
3.	M/s Mineral India (Stone <b>Crusher</b> ) Prop. Sri Suresh Yadav, Mouza-Gadwa, Sahebganj	Rs.17,57,812	<b>878</b> <b>25.03.2025</b>	To close down operation of Unit & deposit Environmental Compensation Rs.17,57,812/- within 15 days
4.	M/s Prakash Chandra Yadav (Stone <b>Crusher</b> ) Prop. Sri Prakash Chandra Yadav, <b>Mouza-</b> Harigarh, Sahebganj	Rs.17,57,812	<b>877</b> <b>25.03.2025</b>	To close down operation of Unit & deposit Environmental Compensation Rs.17,87,312/- within 15 days



5.	M/s Maa Shetla Stone Works. (Stone <b>Crusher</b> ) Prop. Sri Sanjay Ku Mouza- Gadwa, Sahebganj	<b>Rs.1,92,03,125</b>	<b>876</b> <b>25.03.2025</b>	To close down operation of Unit & deposit Environmental Compensation Rs.1,92,03,125 within 15 days
6.	M/s Prakash Chandra Yadav, (Stone <b>Crusher</b> ) Prop. Sri Prakash Chandra Yadav, <b>Mouza-</b> Gadwa, Sahebganj	<b>Rs.1,21,64,062</b>	879 <b>25.03.2025</b>	To close down operation of Unit & deposit Environmental Compensation Rs.1,21,64,062 within 15 days
	<b>Total Rs.</b>	<b>Rs.5,08,67,185</b>		

Photocopy of Memo/ Ref.No. 881,880, 878, 877, 876,& 879 dated 25.03.2025 are annexed and marked **Annexure-S1 (Series)**

6. That it is humbly stated and submitted that copies of the above mentioned letters have been forwarded to the Deputy Commissioner, Sahebganj with a request to initiate action and institute Certificate Case for recovery of Environmental Compensation against the Units.

7. That, this Affidavit is filed bonafide and in the interest of justice.



8. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

Manoj Kumar Gupta

**VERIFICATION:**

Verified at Ranchi on this the day of 27 MAR 2025 March, 2025 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Manoj Kumar Gupta  
DEPONENT

Notaries Act 1952  
19 by Govt. of  
Jharkhand

Author  
No:  
Date

27 MAR 2025

33  
Ref No

Date

M/G  
27/3/2025

NOTARY PUBLIC  
RANCHI





**झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद**  
**JHARKHAND STATE POLLUTION CONTROL BOARD**

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004  
Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,  
Web site : [www.jspcb.nic.in](http://www.jspcb.nic.in); e-mail : [ranchijspcb@gmail.com](mailto:ranchijspcb@gmail.com)

Ref. No. PC/EC/ DMK/14/2025/.....  
From,

Ranchi, Dated.....

**Rajeev Lochan Bakshi,**  
Member Secretary.

To,

**Sri Suresh Yadav,**  
M/s Mineral India (Stone Mines),  
Mauza - Gudwa, Dist.-Sahebganj.

**Sub: - Direction of Closure under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 & under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 -Regarding.**

**Ref: Board's Letter no. B-929 dated 12/04/2023 & B-556 dated 28/02/2024.**

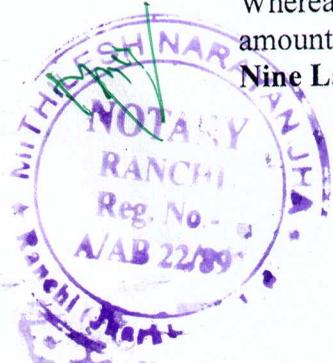
o/c  
Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to INR **3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1613, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said amount of interim Environmental Compensation till date.

Whereas, it was observed by the Board that your Unit was operational in violation to the environmental norms for **590 days till dated 30/06/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated in accordance with the recommendation of the Expert Committee, amounting to INR **69,14,062.00/- (Rupees Sixty Nine Lakhs Fourteen Thousand Sixty Two Only)**.

Whereas, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it was directed vide Board's Ref. No. **B-929 dated 12/04/2023** to deposit the amount of Environmental Compensation within 30 days of issuance of the letter.

Whereas, it was again directed vide Board's Ref. No. B-556 dated- 28/02/2024 to submit the amount of Environmental Compensation amounting to INR **69,14,062.00/- (Rupees Sixty Nine Lakhs Fourteen Thousand Sixty Two Only)**.



Whereas, neither any representation nor the above said amount of Environmental Compensation has been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 ; the Competent Authority has been pleased to issued the following directions :-

- a) To close down the operation of the Unit with immediate effect till further orders.
- b) To deposit the Environmental Compensation amounting to INR **69,14,062.00/- (Rupees Sixty Nine Lakhs Fourteen Thousand Sixty Two Only)**, with the Board within 15 days of issuance of this letter.

This issues with the approval of the Competent Authority.

Sd/-  
**(Rajeev Lochan Bakshi)**  
Member Secretary

Memo No. ....

Ranchi, dated .....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful action and file certificate case for recovery of the above mentioned Environmental Compensation amount at an earliest.

Sd/-  
**(Rajeev Lochan Bakshi)**  
Member Secretary

Memo No. .... 881 .....

Ranchi, dated ... 25/03/2025

Copy to: The Secretary, Forest, Environment and Climate Change Department, Govt of Jharkhand/The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office-cum- Laboratory, Dumka for information and necessary action please.

*Pay 10'*  
**(Rajeev Lochan Bakshi)**  
Member Secretary





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004  
Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,  
Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No. PC/EC/ DMK/14/2025/.....

Ranchi, Dated.....

From,

**Rajeev Lochan Bakshi,**  
Member Secretary.

To,

**Sri Prakash Chandra Yadav,**  
M/s Hill Movement,  
Mauza - Gudwa, PS - Sakrigali  
Dist.-Sahebganj.

**Sub: - Direction of Closure under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 & under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 -Regarding.**

**Ref: Board's Letter no. B-928 dated 12/04/2023 & B-576 dated 28/02/2024.**

o/c  
Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to INR **3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1614, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said amount of interim Environmental Compensation till date.

Whereas, it was observed by the Board that your Unit was operational in violation to the environmental norms for **774 days till dated 31/12/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated in accordance with the recommendation of the Expert Committee, amounting to INR **90,70,312.00/- (Rupees Ninety Lakhs Seventy Thousand Three Hundred Twelve Only)**.

Whereas, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it was directed vide Board's Ref. No. **B-928 dated 12/04/2023** to deposit the amount of Environmental Compensation within 30 days of issuance of the letter.

Whereas, it was again directed vide Board's Ref. No. B-576 dated- 28/02/2024 to submit the amount of Environmental Compensation amounting to INR **90,70,312.00/- (Rupees Ninety Lakhs Seventy Thousand Three Hundred Twelve Only)**.



Whereas, neither any representation nor the above said amount of Environmental Compensation has been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the Competent Authority has been pleased to issued the following directions:-

- a) To close down the operation of the Unit with immediate effect till further orders.
- b) To deposit the Environmental Compensation amounting to INR **90,70,312.00/- (Rupees Ninety Lakhs Seventy Thousand Three Hundred Twelve Only)**. with the Board within 15 days of issuance of this letter.

This issues with the approval of the Competent Authority.

Sd/-  
**(Rajeev Lochan Bakshi)**  
Member Secretary

Memo No. ....

Ranchi, dated .....

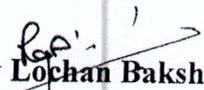
Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful action and file certificate case for recovery of the above mentioned Environmental Compensation amount at an earliest.

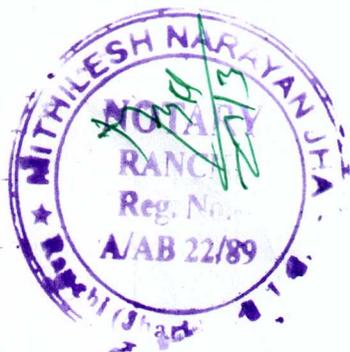
Sd/-  
**(Rajeev Lochan Bakshi)**  
Member Secretary

Memo No. 880.....

Ranchi, dated 25/03/2025

Copy to: The Secretary, Forest, Environment and Climate Change Department, Govt of Jharkhand/The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office-cum- Laboratory, Dumka for information and necessary action please.

  
**(Rajeev Lochan Bakshi)**  
Member Secretary





# झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

## JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Web site : [www.jspcb.nic.in](http://www.jspcb.nic.in); e-mail : [ranchijspcb@gmail.com](mailto:ranchijspcb@gmail.com)

Ref. No. PC/EC/ DMK/14/2025/.....

Ranchi, Dated.....

From,

**Rajeev Lochan Bakshi,**  
Member Secretary.

To,

**Sri Suresh Yadav,**  
M/s Mineral India (Crusher),  
Mauza - Gudwa, Dist.-Sahebganj.

**Sub: - Direction of Closure under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 & under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 -Regarding.**

**Ref: Board's Letter no. B-931 dated 12/04/2023 & B-534 dated 28/02/2024.**

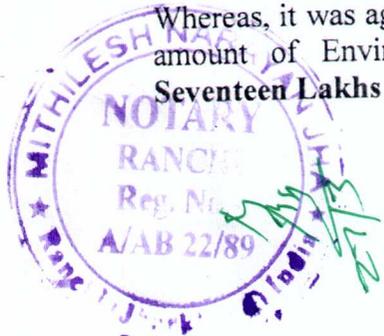
Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to INR **2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1610, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said amount of interim Environmental Compensation till date.

Whereas, it was observed by the Board that your Unit was operational in violation to the environmental norms for **75 days till dated 01/02/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated in accordance with the recommendation of the Expert Committee, amounting to INR **17,57,812.00/- (Rupees Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve Only)**.

Whereas, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it was directed vide Board's Ref. No. **B-931 dated 12/04/2023** to deposit the amount of Environmental Compensation within 30 days of issuance of the letter.

Whereas, it was again directed vide Board's Ref. No. B-534 dated- 28/02/2024 to submit the amount of Environmental Compensation amounting to INR **17,57,812.00/- (Rupees Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve Only)**.



Whereas, neither any representation nor the above said amount of Environmental Compensation has been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 ; the Competent Authority has been pleased to issued the following directions :-

- a) To close down the operation of the Unit with immediate effect till further orders.
- b) To deposit the Environmental Compensation amounting to INR 17,57,812.00/- (Rupees Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve Only). with the Board within 15 days of issuance of this letter.

This issues with the approval of the Competent Authority.

Sd/-

(Rajeev Lochan Bakshi)  
Member Secretary

Memo No. ....

Ranchi, dated .....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful action and file certificate case for recovery of the above mentioned Environmental Compensation amount at an earliest.

Sd/-

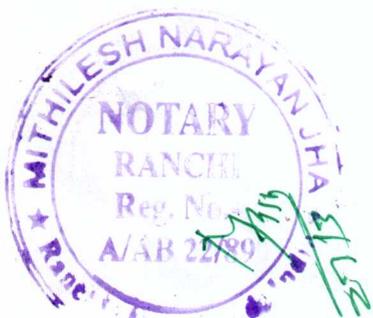
(Rajeev Lochan Bakshi)  
Member Secretary

Memo No. ...878.....

Ranchi, dated 25/03/2025

Copy to: The Secretary, Forest, Environment and Climate Change Department, Govt of Jharkhand/The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office-cum- Laboratory, Dumka for information and necessary action please.

(Rajeev Lochan Bakshi)  
Member Secretary





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JHARKHAND STATE POLLUTION CONTROL BOARD  
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Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.  
Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No. PC/EC/ DMK/14/2025/.....  
From,

Ranchi, Dated.....

**Rajeev Lochan Bakshi,**  
Member Secretary.

To,

**Sri Prakash Chandra Yadav,**  
M/s Prakash Chandra Yadav Stone Crushing,  
Mauza - Gudwa, Dist.-Sahebganj.

**Sub: - Direction of Closure under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 & under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 -Regarding.**

**Ref: Board's Letter no. B-932 dated 12/04/2023 & B-547 dated 28/02/2024.**

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to INR **5,16,000/- (Rupees Five Lakhs Sixteen Thousand Only)** vide Board's Ref. No. **B-1609, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said amount of interim Environmental Compensation till date.

Whereas, it was observed by the Board that your Unit was operational in violation to the environmental norms for **75 days till dated 01/02/2020**,

Whereas, the Environmental Compensation against the Unit has been calculated in accordance with the recommendation of the Expert Committee, amounting to INR **17,57,812.00/- (Rupees Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve Only)**.

Whereas, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it was directed vide Board's Ref. No. **B-932 dated 12/04/2023** to deposit the amount of Environmental Compensation within 30 days of issuance of the letter.

Whereas, It was again directed vide Board's Ref. No. B-547 dated- 28/02/2024 to submit the amount of Environmental Compensation amounting to INR **17,57,812.00/- (Rupees Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve Only)**.



Whereas, neither any representation nor the above said amount of Environmental Compensation has been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 ; the Competent Authority has been pleased to issued the following directions :-

- a) To close down the operation of the Unit with immediate effect till further orders.
- b) To deposit the Environmental Compensation amounting to INR 17,57,812.00/- (Rupees Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve Only). with the Board within 15 days of issuance of this letter.

This issues with the approval of the Competent Authority.

Sd/-

(Rajeev Lochan Bakshi)  
Member Secretary

Memo No. ....

Ranchi, dated .....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful action and file certificate case for recovery of the above mentioned Environmental Compensation amount at an earliest.

Sd/-

(Rajeev Lochan Bakshi)  
Member Secretary

Memo No. ... 877 .....

Ranchi, dated .. 25/03/2025

Copy to: The Secretary, Forest, Environment and Climate Change Department, Govt of Jharkhand/The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office-cum- Laboratory, Dumka for information and necessary action please.

(Rajeev Lochan Bakshi)  
Member Secretary





# झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद (Contd.)

## JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No. PC/EC/ DMK/14/2025/.....

Ranchi, Dated.....

From,

**Rajeev Lochan Bakshi,**  
Member Secretary.

To,

**Sri Sanjay Kumar Yadav,**  
M/s Maa Shetla Stone Works,  
Mauza - Gudwa, Dist.-Sahebganj.

**Sub: - Direction of Closure under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 & under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 -Regarding.**

**Ref: Board's Letter no. B-957 dated 12/04/2023 & B-608 dated 28/02/2024.**

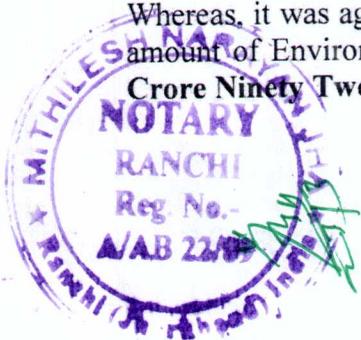
Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to INR **2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1608, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said amount of interim Environmental Compensation till date.

Whereas, it was observed by the Board that your Unit was operational in violation to the environmental norms for **1229 days till dated 31/03/2023**.

Whereas, the Environmental Compensation against the Unit has been calculated in accordance with the recommendation of the Expert Committee, amounting to INR **1,92,03,125.00/- (Rupees One Crore Ninety Two Lakhs Three Thousand One Hundred Twenty Five Only)**.

Whereas, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it was directed vide Board's Ref. No. **B-957 dated 12/04/2023** to deposit the amount of Environmental Compensation within 30 days of issuance of the letter.

Whereas, it was again directed vide Board's Ref. No. B-608 dated- 28/02/2024 to submit the amount of Environmental Compensation amounting to INR **1,92,03,125.00/- (Rupees One Crore Ninety Two Lakhs Three Thousand One Hundred Twenty Five Only)**.



Whereas, neither any representation nor the above said amount of Environmental Compensation has been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 ; the Competent Authority has been pleased to issued the following directions :-

- a) To close down the operation of the Unit with immediate effect till further orders.
- b) To deposit the Environmental Compensation amounting to INR 1,92,03,125.00/- (Rupees One Crore Ninety Two Lakhs Three Thousand One Hundred Twenty Five Only). with the Board within 15 days of issuance of this letter.

This issues with the approval of the Competent Authority.

Sd/-  
(Rajeev Lochan Bakshi)  
Member Secretary

Memo No. ....

Ranchi, dated .....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful action and file certificate case for recovery of the above mentioned Environmental Compensation amount at an earliest.

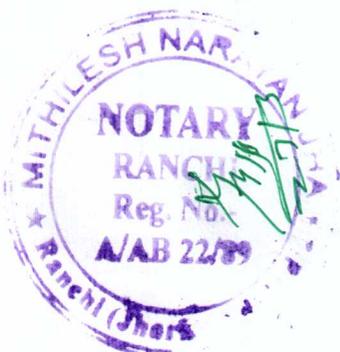
Sd/-  
(Rajeev Lochan Bakshi)  
Member Secretary

Memo No. ...876....

Ranchi, dated 25/03/2025

Copy to: The Secretary, Forest, Environment and Climate Change Department, Govt of Jharkhand/The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office-cum- Laboratory, Dumka for information and necessary action please.

  
(Rajeev Lochan Bakshi)  
Member Secretary





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No. PC/EC/ DMK/14/2025/.....

Ranchi, Dated.....

From,

**Rajeev Lochan Bakshi,**  
Member Secretary.

To,

**Sri Prakash Chandra Yadav,**  
M/s Prakash Chandra Yadav,  
Mauza - Gudwa, Dist.-Sahebganj.

**Sub: - Direction of Closure under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 & under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 -Regarding.**

**Ref: Board's Letter no. B-930 dated 12/04/2023 & B-555 dated 28/02/2024.**

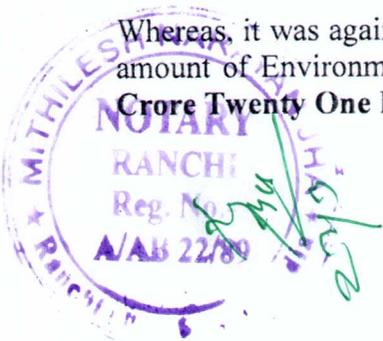
Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to INR **2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1611, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said amount of interim Environmental Compensation till date.

Whereas, it was observed by the Board that your Unit was operational in violation to the environmental norms for **519 days till dated 20/04/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated in accordance with the recommendation of the Expert Committee, amounting to INR **1,21,64,062.00/- (Rupees One Crore Twenty One Lakhs Sixty Four Thousand Sixty Two Only)**.

Whereas, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it was directed vide Board's Ref. No. **B-930 dated 12/04/2023** to deposit the amount of Environmental Compensation within 30 days of issuance of the letter.

Whereas, it was again directed vide Board's Ref. No. B-555 dated- 28/02/2024 to submit the amount of Environmental Compensation amounting to INR **1,21,64,062.00/- (Rupees One Crore Twenty One Lakhs Sixty Four Thousand Sixty Two Only)**.



Whereas, neither any representation nor the above said amount of Environmental Compensation has been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 ; the Competent Authority has been pleased to issued the following directions :-

- a) To close down the operation of the Unit with immediate effect till further orders.
- b) To deposit the Environmental Compensation amounting to INR 1,21,64,062.00/- (Rupees One Crore Twenty One Lakhs Sixty Four Thousand Sixty Two Only). with the Board within 15 days of issuance of this letter.

This issues with the approval of the Competent Authority.

Sd/-  
**(Rajeev Lochan Bakshi)**  
Member Secretary

Memo No. ....

Ranchi, dated .....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful action and file certificate case for recovery of the above mentioned Environmental Compensation amount at an earliest.

Sd/-  
**(Rajeev Lochan Bakshi)**  
Member Secretary

Memo No. 879.....

Ranchi, dated 25/03/2025

Copy to: The Secretary, Forest, Environment and Climate Change Department, Govt of Jharkhand/The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office-cum- Laboratory, Dumka for information and necessary action please.

*Rajeev*  
**(Rajeev Lochan Bakshi)**  
Member Secretary

